

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.01/(MAH)/2016  
CA No. 68/2016

CORAM:

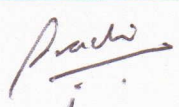

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2016

NAME OF THE PARTIES: K. N Pillai & Ors.

V/s.  
M/s. R. Prasanth & ors.

SECTION OF THE COMPANIES ACT: 245 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Pradi Wazalwar	Adv for. P2.	
2.	G. Ananth Pannsethman	Adv- for P1	

Order

**C.A. 68/2016**

**IN**

**C.P. No. 01/397-398/CLB/MAH/2014**

1. Ld. Advocates from the side of the Petitioners are present. No one is present from the side of the Respondent. Again the order of the Hon'ble H.C. is mentioned. It is stated by the Ld. Advocate that even after the due knowledge the Respondent is avoiding proceedings.
2. Matter is adjourned to 06.10.2016 (First on Board)
3. C.A. 68 to be heard on that day. In case of no compliance matter shall be proceeded ex-parte qua Mr. R. Prashant. Petitioner's Counsel is asked to inform the other side this observation

Dated: 03.10.2016

**Sd/-**

Shri M.K. Shrawat  
Member (Judicial)